

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 515 OF 2025

IN THE MATTER OF:

PRINCIPAL SHARDA PUBLIC SCHOOL

...APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

INDEX

SR NO.	PARTICULARS	PG NO.
	Additional Affidavit on behalf of The District Magistrate, Almora (RESPONDENT NO. 5)	1-7
	Annexure A-1 Copy of the work order dated 04.02.2026	8
	Annexure A-2 Copy of letter dated 20.02.2026 issued by Municipal Corporation Almora.	9
	Annexure A-3 Copy of letter dated 11.03.2026	10-11
	Annexure A-4 Copy of communication bearing letter no. 2132/8-2 (2025-26) dated 23.03.2026	12
	Annexure A-5 Copy of communicated vide report/communication dated 28.03.2026	13-14
	Annexure A-6 Copy of the relevant site inspection records and photographs	15-26

DATE 02.04.2026

DHRUV TAMTA

ADVOCATE

331, LAWYERS CHAMBER,

MC SETALVAD BLOCK

SUPREME COURT OF INDIA,

NEW DELHI -110001

+91-9899989917

tamtaadvocates@outlook.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 515 OF 2025

IN THE MATTER OF:

PRINCIPAL SHARDA PUBLIC SCHOOL

...APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS.

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE,
ALMORA (RESPONDENT NO. 5)**

I, Anshul Singh, working as District Magistrate, Almora, Uttarakhand, do hereby solemnly affirm and state on oath as under:

That the present Additional Affidavit is being filed to place on record certain subsequent developments and actions undertaken by the district administration and the Municipal Corporation Almora in relation to the issue of legacy waste management and remediation of the dumpsite located near N.T.D., Almora which forms the subject matter of the present Original Application.

That the present Original Application bearing No. 515 of 2025 titled *Principal Sharda Public School vs. State of Uttarakhand & Ors.* pertains to issues relating to handling and disposal of legacy waste accumulated at the municipal dumpsite within the jurisdiction of Almora and the answering respondent has been continuously monitoring the matter to ensure compliance with environmental norms and the directions of this Hon'ble Tribunal.



That in furtherance of the objective of remediation of the legacy waste accumulated at the dumpsite near N.T.D., Almora, the Municipal Corporation Almora initiated the process for scientific remediation of the waste through the method of bio-mining in accordance with the Solid Waste Management Rules, 2016 and the applicable guidelines.

That pursuant to the tender process undertaken by the Municipal Corporation Almora, the work titled "*Biomining of Legacy Waste located at the dumpsite near N.T.D. in Almora*" was awarded to M/s Geron Engineering Pvt. Ltd., Pandav Nagar, Ghaziabad (U.P.) after completion of the tender procedure.

That thereafter a formal work order dated 04.02.2026 was issued to the said contractor authorizing it to carry out the work of bio-mining and remediation of legacy waste located at the dumpsite near N.T.D., Almora in accordance with the approved design, specifications and conditions contained in the Request for Proposal and the relevant environmental regulations. A copy of the work order dated 04.02.2026 is annexed herewith and marked as **Annexure A-1**.

That as per the said work order the contractor has been entrusted with the task of remediation of approximately 26,000 Metric Tonnes of legacy waste accumulated at the dumpsite.



That as per the approved project schedule under the said work order, the date of commencement of work was fixed as 02.02.2026 and the stipulated completion date was fixed as 01.02.2027, thereby providing a

4

period of approximately twelve months for completion of the bio-mining work.

That the remediation work is proposed to be undertaken through controlled bio-mining operations including excavation, screening through trommel machines, segregation of recyclable fractions, segregation of inert materials and scientific disposal of the resultant waste fractions through authorized channels.

That the project implementation plan provides for a processing capacity of approximately 500 tonnes per day for treatment of the legacy waste and the segregated fractions are proposed to be disposed of through authorized recyclers, cement plants or waste-to-energy facilities in accordance with the applicable environmental norms.

That adequate environmental safeguards have been incorporated in the project implementation plan including dust suppression through water sprinkling and mist cannons, application of bio-culture for odor control, provision of temporary drainage and leachate management arrangements, installation of fire safety equipment and provision of personal protective equipment for workers engaged in the project.

That however after issuance of the work order the contractor did not immediately commence the work at the site and accordingly the Municipal Corporation Almora issued letter no. 1980/8-2 (2025-26) dated 20.02.2026 directing the contractor to commence the legacy waste remediation work without delay. A copy of the said letter dated 20.02.2026 is annexed herewith and marked as **Annexure A-2**.



That despite the said communication the contractor failed to commence the work whereupon a further communication bearing letter no. 2077/8-2 (2025-26) dated 11.03.2026 was issued reiterating the directions to commence the work immediately and cautioning the contractor regarding its contractual obligations. A copy of the said letter dated 11.03.2026 is annexed herewith and marked as **Annexure A-3**.

That thereafter another communication bearing letter no. 2132/8-2 (2025-26) dated 23.03.2026 was issued to the contractor again directing it to commence the work of legacy waste remediation without further delay and informing the contractor that appropriate action including cancellation of the contract could be taken in case of continued non-compliance. A copy of the said letter dated 23.03.2026 is annexed herewith and marked as **Annexure A-4**.

That during this period the authorised representative of the contractor namely Shri Sudhir Kumar Yadav informed the Municipal Corporation that the machinery required for the bio-mining project was being transported from Ahmedabad and that the delay in commencement of work had occurred due to logistical issues relating to transportation of the equipment.

That thereafter the contractor informed the Municipal Corporation Almorah that the machinery and equipment required for execution of the project had been dispatched and that the work relating to legacy waste remediation would commence shortly.



A handwritten signature in blue ink, consisting of a stylized 'M' followed by a flourish.

That in the meantime the Municipal Corporation Almora undertook several preparatory works at the site to ensure proper functioning of the waste management facility and to strengthen the municipal solid waste management infrastructure within the city.

That the preparatory works carried out at the site include construction of aerobic compost pits for organic waste management, construction of roof structures and entry gate, repair and installation of water pipelines for operational use, installation of weight measurement systems for monitoring of waste quantities, and installation of temporary green net fencing around the Material Recovery Facility until construction of the boundary wall is completed.

That due to non-availability of any other suitable location within the jurisdiction of Almora for waste management purposes, the existing waste disposal site located at Baldhoti has been converted into a Material Recovery Facility (MRF) Centre in order to facilitate proper segregation and management of municipal waste.

That initially an estimate of approximately Rs. 91,00,000/- was prepared for development of infrastructure at the said site including construction of boundary wall and related works.



That upon further technical assessment and considering additional requirements including road construction and other structural

works, the revised estimated expenditure was calculated at approximately Rs. 2,40,84,000/-, and the proposal for approval of the revised estimate was forwarded to the Directorate of Urban Development, Uttarakhand vide communication dated 13.03.2026 .

That thereafter the present status of the project and the steps taken by the authorities for remediation of legacy waste were compiled and communicated vide report/communication dated 28.03.2026, a copy whereof is annexed herewith and marked as **Annexure A-5**.

That the site has also been documented through site inspection, GPS-based photographs and contour survey in order to assess the baseline conditions of the dumpsite and determine the extent and spread of legacy waste present at the site. Copies of the relevant site inspection records and photographs are annexed herewith and marked as **Annexure A-6 (Colly.)**.

That the answering respondent respectfully submits that the district administration and the Municipal Corporation Almora are fully committed to ensuring scientific remediation of the legacy waste accumulated at the dumpsite and are taking all necessary administrative and technical measures to ensure compliance with environmental norms and the directions of this Hon'ble Tribunal.

That the answering respondent shall continue to monitor the progress of the bio-mining project and take all necessary steps to



ensure that the remediation work is undertaken in an environmentally sound and time-bound manner.

That the present affidavit is being filed in order to place the aforesaid facts and developments on record for the kind consideration of this Hon'ble Tribunal.

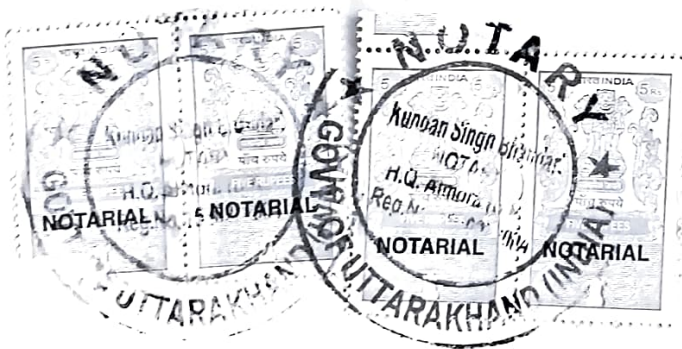

DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of paragraphs 1 to 2 of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at Almora on this 02 day of April 2026.


DEPONENT



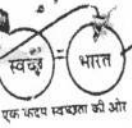
Identified by

(Tanus Bishri)

Certified that Sri/S^{mt} Anshul Singh DISTI Magistrate Almora
the deponent identified by Tanus Bishri LBC
sworn and verified the contents of
this Affidavit at Almora
on 02-4-26 at 11:50 AM

Keshandari
Kundan Singh Bhandari
Notary H.Q. Almora (U.K.)





Annexure 8 A-1
कार्यालय नगर निगम, अल्मोड़ा, उत्तराखण्ड।

mnanagarnigamalmora@gmail.com
Toll Free No- 18003095560



86

दिनांक 04/02/2026

पत्रांक 27/8-2(2025-2026)

To,

Geron Engineering PVT LTD
Office:- 143/1, Pandav Nagar,
NH 24, Ghaziabad-201002 (UP)

Subject: "Biomining of Lagacy waste located at the dumpsite Near N.T.D in Almora".

Ref No : 2025_NPPA_83882_1

This is to inform you that the Tender work titled ""Biomining of Lagacy waste located at the dumpsite Near N.T.D in Almora has been approved and assigned to you. You are hereby authorized to carry out the above-mentioned work as per the approved design, specifications, and standards set by the Municipal Corporation. The work must be executed with full quality, safety measures, and in accordance with the prescribed guidelines as laid down in RFP.

You are required to adhere strictly to the following schedule:

Work Start Date: 02.02.2026

Work Completion Date: 01.02.2027

Kindly ensure that the work is completed within the stipulated time frame without any delays.

(Seema Vishwakarma)
Municipal Commissioner,
Municipal Corporation, Almora.

6/1

Copy To -

- 1- Hon'ble Mayor, Municipal Corporation, Almora — for kind information.
- 2- J E , Municipal Corporation, Almora — for information and necessary action.

Municipal Commissioner,
Municipal Corporation, Almora.

6/1

कार्यालय नगर निगम, अल्मोड़ा, उत्तराखण्ड।

mnanagarnigamalmora@gmail.com
Toll Free No- 18003095560



पत्रांक 980/8-2(2025-2026)

दिनांक 20.02.2026

Geron Enginreeing PVT LTD
Office:- 143/1, Pandav Nagar,
NH 24, Ghaziabad-201002 (UP)

विषय:- कार्यादेश निर्गत किये जाने के उपरान्त कार्य प्रारम्भ न किये जाने के संबंध में।

उपरोक्त विषयक इस कार्यालय के पत्र संख्या 27/8-2(2025-26) दिनांक 04 फरवरी, 2026 का सन्दर्भ ग्रहण करें, जिसके द्वारा आपको लीगेसी वेस्ट के निस्तारण का कार्य सम्पादित किये जाने हेतु कार्यादेश निर्गत किया गया है। परन्तु आप द्वारा एक पक्ष बीत जाने के उपरान्त भी कार्य प्रारम्भ किये जाने के सम्बन्ध में किसी प्रकार की कार्यवाही नहीं की गयी है।

यह अत्यंत खेदजनक विषय है कि कार्यादेश निर्गत होने के उपरान्त भी आप द्वारा आतिथि तक कार्यस्थल पर किसी भी प्रकार का कार्य प्रारम्भ नहीं किया गया है, जिस कारण विभागीय कार्यों में अनावश्यक विलंब उत्पन्न हो रहा है। कार्यादेश निर्गत होने के उपरान्त कार्य प्रारम्भ न किया जाना अनुबन्ध की शर्तों का स्पष्ट उल्लंघन है तथा इससे यह स्पष्ट होता है कि आपकी फर्म द्वारा कार्य का सम्पादन किये जाने में किसी भी प्रकार की रुची नहीं ली जा रही है।

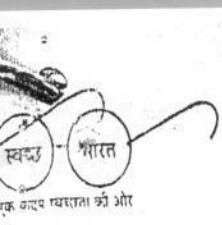
अतः उपरोक्त के क्रम में आपको निर्देशित किया जाता है कि तत्काल कार्यस्थल पर कार्य प्रारम्भ करना सुनिश्चित करें अन्यथा की स्थिति में आपके विरुद्ध नियमानुसार कार्यवाही अमल में लायी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

(सीमा विश्वकर्मा)
नगर आयुक्त,
नगर निगम, अल्मोड़ा।

प्रतिलिपि-

- 1- निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड देहरादून को सादर सूचनार्थ प्रेषित।
- 2- जिलाधिकारी, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

Digitally signed by
SEEMA VISHWAKARMA नगर आयुक्त,
Date: 20-02-2026 नगर निगम, अल्मोड़ा।
16:24:24



दिनांक 11/03/2026

पत्रांक 2077/8-2(2025-2026)

द्वेष भावना रहित

Geron Enginreeing PVT LTD
Office:- 143/1, Pandav Nagar,
NH 24, Ghaziabad-201002 (UP)

विषय:- लीगेसी वेस्ट के निस्तारण का कार्य प्रारम्भ न किये जाने के संबंध में।

उपरोक्त विषयक इस कार्यालय के पत्र संख्या 27/8-2(2025-26) दिनांक 04 फरवरी, 2026 का सन्दर्भ ग्रहण करें, जिसके माध्यम से आपको लीगेसी वेस्ट के निस्तारण का कार्य सम्पादित किये जाने हेतु कार्यादेश निर्गत किया गया है। परन्तु आप द्वारा कार्यादेश निर्गत किये जाने के उपरान्त भी लीगेसी वेस्ट के निस्तारण हेतु किसी भी प्रकार की कार्यवाही अमल में नहीं लायी गयी। जिस कारण इस कार्यालय के पत्र संख्या 1980/8-2(2025-26) दिनांक 20 फरवरी, 2026 द्वारा आपको लीगेसी वेस्ट के निस्तारण का कार्य प्रारम्भ किये जाने हेतु पुनः सूचित किया गया था। यह अत्यंत खेद का विषय है कि कार्यादेश निर्गत होने के एक माह पूर्ण होने तथा नोटिस प्रेषित किये जाने के उपरान्त भी आपके द्वारा आतिथि तक कार्य प्रारम्भ नहीं किया गया है ना ही कार्यस्थल पर लीगेसी वेस्ट के निस्तारण कार्य हेतु आवश्यक उपकरण आदि स्थापित किये गये हैं।

पूर्व में भी आपको इस कार्यालय के पत्र संख्या 1075/8-2(2025-26) दिनांक 16 सितम्बर, 2025 द्वारा निविदा स्वकृति पत्र प्रेषित किया गया, जिसमें उल्लेखित किया गया था कि कार्य के सम्पादन हेतु 07 दिन के भीतर अनुबन्ध निष्पादित किया जाना होगा। अनुबन्ध निष्पादन की कार्यवाही किये जाने के लिए आपकी फर्म के अधिकृत प्रतिनिधि श्री विवगस जैसवाल को अनेक बार दूरभाष पर सम्पर्क किया गया, परन्तु आपकी फर्म द्वारा अनुबन्ध निष्पादन के कार्य में भी अनावश्यक विलम्ब किया गया तथा आपकी फर्म के पत्र दिनांक 13 दिसम्बर, 2025 द्वारा अनुबन्ध के निष्पादन आदि कार्य हेतु श्री सुधीर कुमार यादव को अधिकृत किया गया। तदुपरान्त इस कार्यालय के पत्र संख्या 1695/8-2(2025-26) दिनांक 03 जनवरी, 2025 द्वारा अनुबन्ध समय पर निष्पादित न किये जाने हेतु आपको सूचित किया गया तथा आपकी फर्म के अधिकृत प्रतिनिधि श्री सुधीर कुमार यादव से दूरभाष पर सम्पर्क किया गया। जिस क्रम में श्री सुधीर कुमार यादव द्वारा दिनांक 02 फरवरी, 2026 को अनुबन्ध निष्पादित किया गया।

उक्त कार्य को प्रारम्भ किये जाने हेतु आवश्यक कार्यवाही किये जाने के लिए आपकी फर्म के अधिकृत प्रतिनिधि श्री सुधीर कुमार यादव (मो0 9506505600) को अनेक बार दूरभाष के माध्यम से सूचित किया गया है, परन्तु इनके द्वारा केवल सर्वे रिपोर्ट कार्यालय में प्रस्तुत किये जाने का आश्वासन दिया जा रहा है, लेकिन सर्वे रिपोर्ट प्रस्तुत नहीं की जा रही है। उपरोक्त परिस्थितियों से यह स्पष्ट होता है कि आप कार्य का सम्पादन करने में रुचि नहीं ले रहे हैं, जिससे लीगेसी वेस्ट के निस्तारण का कार्य प्रभावित हो रहा है।

अतः उपरोक्त के क्रम में आपको पुनः निर्देशित किया जाता है कि इस पत्र प्राप्ति के एक सप्ताह के भीतर कार्य प्रारम्भ करना सुनिश्चित करें। यदि निर्धारित अवधि के अन्तर्गत आपकी फर्म द्वारा कार्य प्रारम्भ नहीं किया जाता है तो आपके साथ निष्पादित किये गये अनुबन्ध को निरस्त करते हुए भविष्य में निगम द्वारा आमंत्रित किये जाने वाले निविदाओं में प्रतिभाग किये जाने हेतु आपकी फर्म को प्रतिबंधित किये जाने की कार्यवाही अमल में लायी जायेगी।

प्रतिलिपि—

Digitally signed by
SEEMA VISHWAKARMA
Date: 11-03-2026
15:38:49

(सीमा विश्वकर्मा)
नगर आयुक्त,
नगर निगम, अल्मोड़ा।

- 1- निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड देहरादून को सादर सूचनार्थ प्रेषित।
- 2- जिलाधिकारी, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

नगर आयुक्त,
नगर निगम, अल्मोड़ा।

कार्यालय नगर निगम, अल्मोड़ा, उत्तराखण्ड।

mnanagarnigamalmora@gmail.com
Toll Free No- 18003095560

Swachhata

दिनांक 23/3/2026

पत्रांक 2132/8-2(2025-2026)

Geron Enginreeing PVT LTD
Office:- 143/1, Pandav Nagar,
NH 24, Ghaziabad-201002 (UP)

विषय:- लीगेसी वेस्ट के निस्तारण का कार्य प्रारम्भ न किये जाने के संबंध में।

उपरोक्त विषयक इस कार्यालय के पत्र संख्या 2077/8-2(2025-26) दिनांक 11 मार्च, 2026 का अवलोकन करें। जिसके माध्यम से आपको लीगेसी वेस्ट का कार्य प्रारम्भ किये जाने हेतु नोटिस प्रेषित किया गया है। अत्यंत खेद का विषय है कि आप द्वारा आतिथि तक कार्य प्रारम्भ नहीं किया गया है जबकि दिनांक 13 मार्च, 2026 को आपकी फर्म के अधिकृत प्रतिनिधि श्री सुधीर कुमार यादव से दूरभाष पर हुई वार्ता में इनके द्वारा अवगत कराया गया कि दिनांक 21 मार्च, 2026 तक कार्य प्रारम्भ कर दिया जायेगा।

अतः उपरोक्त के क्रम में आपको पुनः इस नोटिस के माध्यम से सूचित किया जाता है कि आप आर0एफ0पी0 के अनुसार 26000-00 मैट्रिक टन लीगेसी वेस्ट के निस्तारण का कार्य तत्काल प्रारम्भ करना सुनिश्चित करें अन्यथा की स्थिति में उक्त कार्य के सम्पादन हेतु निष्पादित किये गये अनुबन्ध को निरस्त करते हुए कार्य के सापेक्ष जमा एफ0डी0आर0 को जब्त कर लिया जायेगा। जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

(सीमा विश्वकर्मा)

नगर आयुक्त
Digitally signed by
SEEMA VISHWAKARMA
Date: 23-03-2026

प्रतिलिपि-

- 1- निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड देहरादून को सादर सूचनार्थ प्रेषित।
- 2- जिलाधिकारी, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

नगर आयुक्त,
नगर निगम, अल्मोड़ा।

प्रेषक,

जिलाधिकारी,
अल्मोड़ा।

सेवा में,

श्री ध्रुव टम्टा,
पैनल एडवोकेट,
331, एम0सी0 शीतलवाड ब्लॉक,
सुप्रीम कोर्ट, नई दिल्ली-110001.

संख्या:-3736 /इक्कीस-01/2025-26,

दिनांक 28 मार्च, 2026

विषय:-मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल वाद संख्या-515/2025
प्रिन्सिपल शारदा पब्लिक स्कूल बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बंध में।

महोदय,

कृपया उपर्युक्त विषयक इस कार्यालय के पत्र संख्या 2786/इक्कीस-01/2025-26, दिनांक 08 फरवरी, 2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल वाद संख्या-515/2025 प्रिन्सिपल शारदा पब्लिक स्कूल बनाम उत्तराखण्ड राज्य एवं अन्य में मा0 न्यायालय द्वारा पारित आदेश दिनांक 08/01/2026 के अनुपालन में मा0 न्यायालय में प्रतिशपथ दाखिल किये जाने का अनुरोध किया गया है।

इस सम्बंध में अवगत कराना है कि प्रश्नगत प्रकरण के सम्बंध में अधोहस्ताक्षरी की अध्यक्षता में दिनांक 13/03/2026 को आहूत बैठक में दिये गये निर्देशों के क्रम में नगर आयुक्त, नगर निगम, अल्मोड़ा द्वारा अपने कार्यालय पत्र संख्या 2153/30-1 (2025-2026), दिनांक 27 मार्च, 2026 से प्रकरण में अद्यतन स्थिति से अवगत करवाते हुए बिन्दुवार आख्या उपलब्ध करायी गयी है जो निम्नवत् है:-

1-नगर निगम, अल्मोड़ा क्षेत्रान्तर्गत ठोस अपशिष्ट प्रबन्धन नियम के मानकानुसार कोई भी उपयुक्त स्थल उपलब्ध न होने के कारण बल्डौटी स्थित अपशिष्ट निस्तारण स्थल को Material Recovery Facility Center (MRF Center) के रूप में परिवर्तित किया जा चुका है।

2-उक्त स्थल पर कमियों के निराकरण एवं चारों तरफ से बाउन्ड्री वॉल लगाये जाने हेतु रू0 91,00,000.00 (इक्यानब्बे लाख रू0) का आगणन तैयार कर निदेशालय को स्वीकृति हेतु प्रेषित किया गया था। परन्तु उक्त स्थल पर दीवार के अतिरिक्त इण्टरलॉकिंग सड़क निर्माण कार्य तथा छत के निर्माण कार्य के दृष्टिगत पुनः कुल रू0 2,40,84,000.00 (दो करोड़ चालीस लाख चौरासी हजार रू0) का अनुमानित व्यय का संशोधित आगणन तैयार कर कार्यालय पत्र संख्या 2093/8-2 (2025-26), दिनांक 13/03/2026 से शहरी विकास निदेशालय, उत्तराखण्ड को स्वीकृति हेतु प्रेषित किया गया है।

3-नगर निगम, अल्मोड़ा द्वारा एम0आर0एफ0 सेन्टर में लीगेसी वेस्ट के निस्तारण हेतु स्वीकृत निविदा फर्म M/S Geron Engineering Pvt.Ltd. Pandav Nagar, Ghaziabad (UP) से अनुबन्ध करते हुए पत्रांक 27/8-2(2025-26), दिनांक 04/02/2026 से कार्य सम्पादित किये जाने हेतु कार्यादेश जारी किये जाने के उपरान्त फर्म द्वारा लीगेसी वेस्ट के निस्तारण का कार्य प्रारम्भ किया जाना था। लीगेसी वेस्ट निस्तारण सम्बंधी कार्य तत्काल प्रारम्भ किये जाने के सम्बंध में फर्म को पत्रांक 1980/8-2(2025-26), दिनांक 20/02/2026 द्वारा नोटिस प्रेषित किये जाने पर फर्म द्वारा उक्त स्थल का स्थलीय निरीक्षण करते हुए 365 दिनों की विस्तृत कार्ययोजना तैयार कर उपलब्ध कराये जाने के उपरान्त भी कार्य प्रारम्भ न किये जाने पर सम्बंधित फर्म को पुनः पत्रांक 2077/8-2 (2025-26), दिनांक 11/03/2026 तथा पत्रांक 2132/8-2(2025-26), दिनांक 23/03/2026 द्वारा नोटिस प्रेषित किये गये हैं, जिसके क्रम में लीगेसी वेस्ट निस्तारण कार्य में विलम्ब होने के सम्बंध में स्वीकृत फर्म के अधिकृत प्रतिनिधि द्वारा दूरभाष पर वार्ता करने उपरान्त बताया गया कि उक्त कार्य हेतु आवश्यक उपकरण अहमदाबाद से ट्रांसपोर्ट के माध्यम से भेज दिये गये थे तथा ट्रांसपोर्ट में विलम्ब होने के कारण ही कार्य में विलम्ब हो रहा है।

(2)

यह भी उल्लेख किया गया है कि दिनांक 26/03/2026 को फर्म द्वारा ई-मेल के माध्यम से आगामी 5-7 दिवसों के भीतर लीगेसी वेस्ट निस्तारण सम्बंधी कार्य प्रारम्भ किये जाने के सम्बंध में अवगत कराया गया है।


इसके अतिरिक्त नगर आयुक्त, नगर निगम, अल्मोड़ा द्वारा बल्ढौटी स्थित एम0आर0एफ0 सेन्टर में निम्न कार्यों को पूर्ण किये जाने के सम्बंध में भी अवगत कराया गया है:-

- 1-जैविक टोस अपशिष्ट के निस्तारण हेतु एरोबिक कम्पोस्ट पिट का निर्माण कार्य पूर्ण कर लिया गया है।
- 2-उक्त स्थल पर छत का निर्माण व आवारा गोवंश आदि से सुरक्षा हेतु मुख्य द्वार (गेट) का निर्माण कार्य पूर्ण कर लिया गया है।
- 3-फर्श का निर्माण करने के साथ जल उपयोग हेतु पानी की पाइपलाईन ठीक करवा दी गई है।
- 4-एम0आर0एफ0 सेन्टर में भार मापने हेतु भार मापन यन्त्र स्थापित कर लिया गया है।
- 5-एम0आर0एफ0 सेन्टर में बाउन्ड्री वॉल का निर्माण होने तक चारों तरफ से ग्रीननेट लगा दी गई है। (पत्र परिशिष्ट-1 के रूप में संलग्न है)।


अतः उपरोक्त तथ्यों के आलोक में आपसे अनुरोध है कि उपरोक्त तथ्यों को मा0 प्राधिकरण के संज्ञान में लाने का कष्ट करें।

संलग्न:-यथोक्त।

भवदीय,


(अंशुल सिंह),
जिलाधिकारी,
अल्मोड़ा।

प्रतिलिपि अपर सचिव, पर्या0 संरक्षण एवं जलवायु परिवर्तन अनुभाग, उत्तराखण्ड शासन, देहरादून को उक्तानुसार सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


जिलाधिकारी,
अल्मोड़ा।

DETAILED APPROACH & METHODOLOGY

Bio-Mining of 26,000 MT Remediation of Legacy Waste at Nagar Nigam Almora (U.K)

Project Duration: 12 Months

Processing Capacity: 500 TPD

Payment Basis: Per Metric Ton (MT)

1. Method to Stabilize Open Dumpsite

Stabilization shall be achieved through controlled bio-mining of 26,000 MT legacy waste. The processing zone shall be demarcated and segregated from fresh waste. Dust suppression, bio-culture spraying, fire management systems, and bund formation shall be implemented. Scope is strictly limited to 26,000 MT as per BOQ.

2. Process Plan with Per Day Capacity

Approved processing capacity is 500 TPD. Total quantity 26,000 MT requires approximately 52 net processing days. Single shift operation (8-10 hours/day) with buffer provisions ensures completion within 12 months.

3. Process Layout & Engineering Plan

Site shall include excavation zone, trommel screening area, segregated fraction zones, RDF loading zone, soil windrow area, inert storage zone, internal roads, and drainage channels. Detailed layout drawing shall be submitted separately as per Form 4.

4. Equipment Deployment

Owned Equipment: Trommel.

Hired Equipment: Excavator, Loader, Dumpers, Mist Cannon, Water Tanker.

Capacity sufficient to process 500 TPD and complete contractual quantity within stipulated time.

5. Disposal Strategy

RDF shall be sent to authorized Cement/WtE plant and Paper Industry having CTO.

Recyclables to authorized recyclers. Soil-like material used for leveling.

Inert used for internal roads or approved disposal.

All disposal supported with documentation.

6. Environment, Health & Safety Plan

Temporary drainage and leachate trench shall be created.

Dust suppression via mist cannons and sprinkling.

Bio-culture for odor control. PPE for workers.

Fire extinguishers and emergency protocol in place.

7. Time Plan & Milestones

Phase	Activity Description	Duration (Days)	Timeline (Day No.)	Key Deliverables
Phase 1	Mobilization of Machinery, Manpower & Site Infrastructure Setup	15 Days	Day 1 – Day 15	Site office setup, equipment mobilization, barricading, utility arrangement
Phase 2	Joint Survey, Demarcation of 26,000 MT Zone & Initial Excavation	15 Days	Day 16 – Day 30	Joint measurement record, boundary marking, commencement of excavation
Phase 3	Peak Processing Phase (Bio-Mining Operations @ 500 TPD)	45 Days	Day 31 – Day 75	Continuous screening, segregation, daily processing logs
Phase 4	Completion of 26,000 MT Processing & Disposal Coordination	75 Days	Day 76 – Day 150	Full achievement of contractual quantity, disposal documentation, reconciliation
Phase 5	Final Grading, Height Reduction & Joint Measurement Certification	45 Days	Day 151 – Day 195	Site leveling, proportional height reduction, final joint measurement certificate
Phase 6	Monitoring, Environmental Stabilization & Closure Activities	170 Days	Day 196 – Day 365	Environmental monitoring, documentation, reporting, conditional bio-capping (if approved)

8. Leachate Collection System

Temporary surface drainage channels and containment pits shall prevent uncontrolled discharge. Periodic removal through tanker if required.

9. Bio-Capping (Conditional)

Bio-capping shall be undertaken only after completion of 26,000 MT processing and cessation of fresh waste dumping, subject to written approval from Authority.

10. Operation & Maintenance Manual

Daily inspection, preventive maintenance schedule, lubrication chart, emergency shutdown protocol, and environmental compliance checklist shall be maintained.

11. Monitoring & Evaluation Plan

Daily processing logs, weekly progress reports, monthly reconciliation, disposal documentation, and joint measurement certification shall be maintained. Processing shall stop upon reaching 26,000 MT unless additional written approval is granted.

12. Organization & Staffing Plan

Project Manager, Site Engineer, Environmental Officer, Safety Officer, Machine Operators, Supervisors, Skilled & Unskilled Labor.

13. Quantity Control & Contractual Safeguard

Contractual scope limited to 26,000 MT. Fresh waste after commencement excluded. Any additional processing requires separate financial sanction and written approval.

14. Quantity Control, Authorization & Pre-Execution Survey Note

It is respectfully submitted that the contractual scope is limited to 26,000 MT as per awarded BOQ. The total waste available at site appears higher due to continuous fresh dumping activities. We request formal confirmation from Nagar Nigam that the approved and payable quantity under the present work order is strictly limited to 26,000 MT.

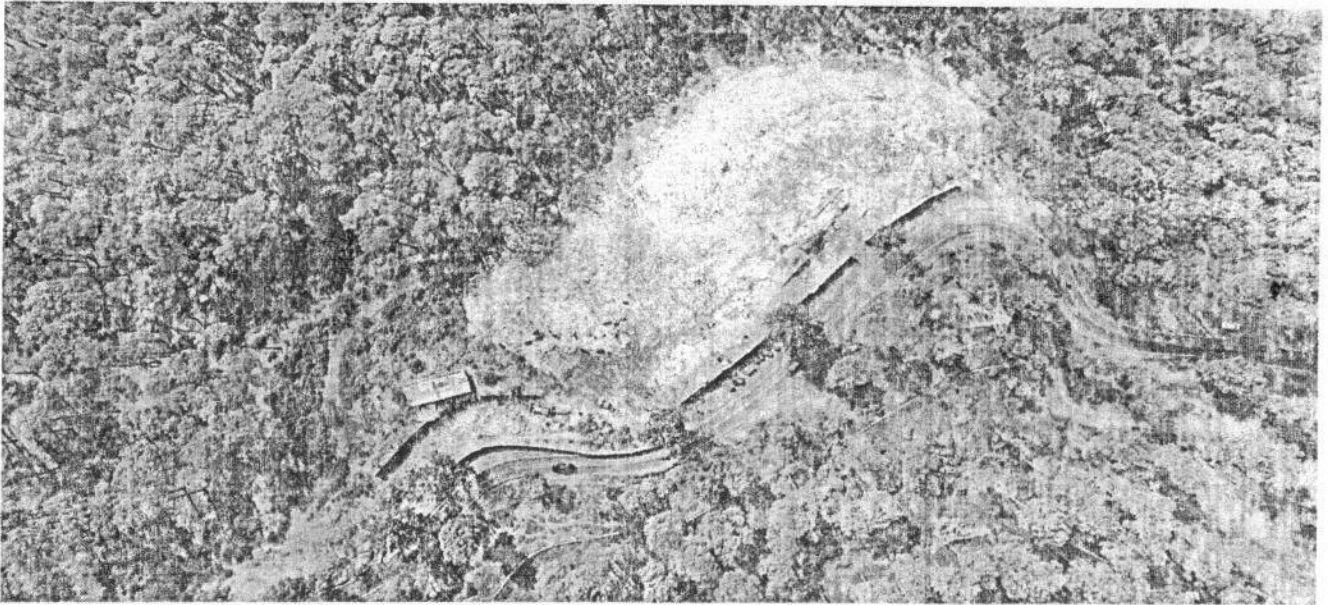
We further request written authorization to proceed with bio-mining strictly within the awarded quantity. Any waste beyond 26,000 MT, including fresh waste dumped after commencement, shall remain outside the present contractual scope and shall require separate administrative and financial approval.

Prior to commencement of excavation, a Drone Survey and Contour/Topographical Survey shall be conducted to establish baseline site condition, assess dump height and spread area, and scientifically estimate the existing volume. The findings shall be shared with Nagar Nigam for joint verification and record before start of processing activities.

Attached

- 1- Image Site condition before
- 2- Survey report

BEFORE IMAGES



CONTOUR SURVEY



Google

GPS Map Camera

अल्मोरा रेंज, उत्तराखंड, भारत

Jm6g+c2c नंदा वन, अल्मोरा रेंज, उत्तराखंड 263601
भारत

Lat 29.610891° Long 79.677244°

गुरुवार, 19/02/2026 12:52 PM GMT +05:30



SCALE - 1 : NTS

Legend :-

Boundary line		Road	
Building	Electric Pole	Tree	Transob.
Nala	Handpump	Well	Drain
Tubwell	Paver block	Culvert & bridge	Pond
Temple	TBM, GPS Point	Mosque	Chamber
Kans stone		Tower	



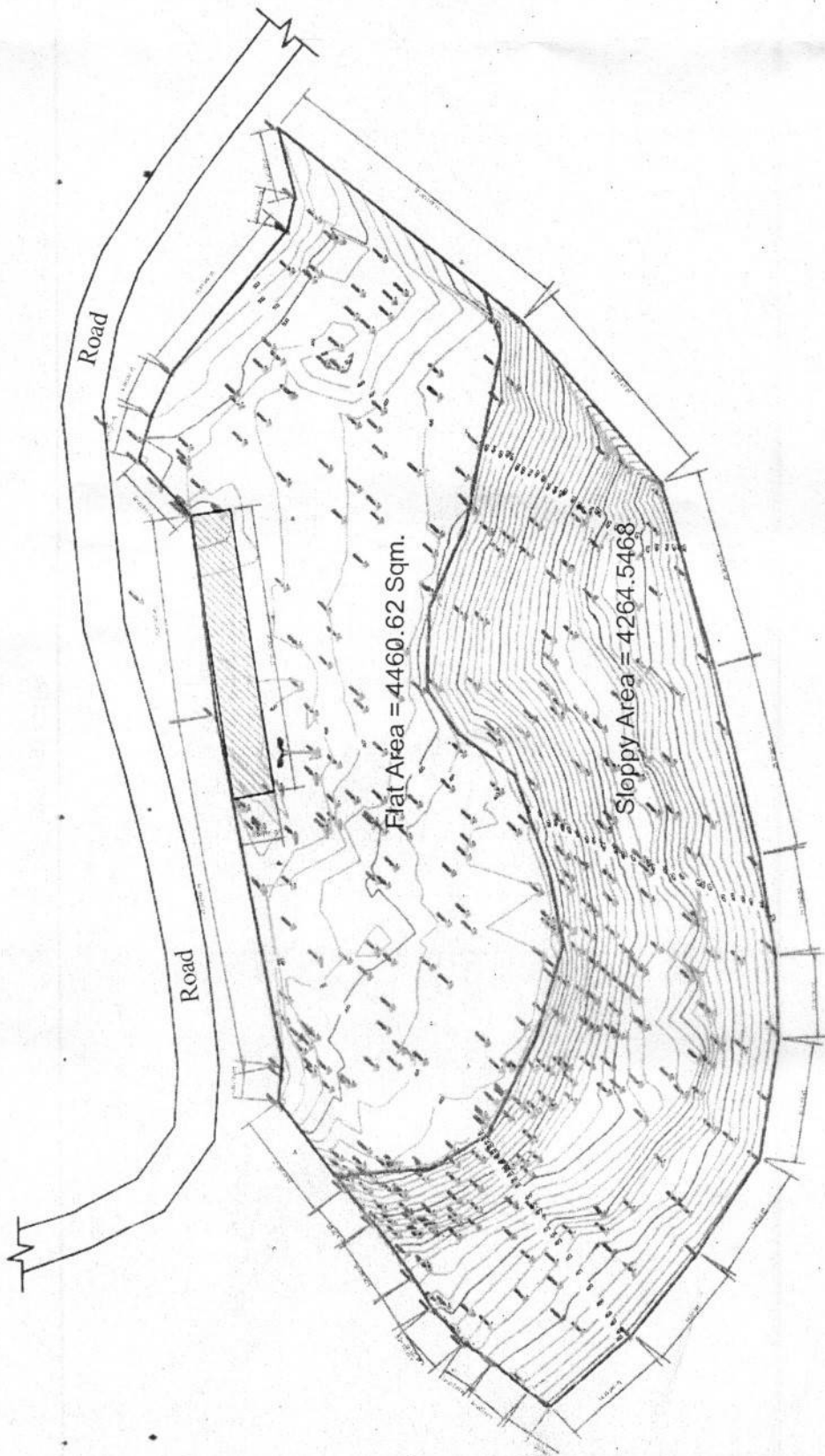
Contour with Elevation

Area Statement

Description	Area In Sqm	Area In Hectare	Area In Acre	Area In Sft
TOTAL AREA				

DISCLAIMER:

- The survey has been carried out with the modern Total Station Machine.
- The survey carried out on "as is where is basis."
- The description & identification of the points are physically identified on site by the person of the client owner representing to owner.
- When taken the physical measurement check is completed before starting the survey.
- Individual measurements are collected as per the present condition on the survey point.
- This drawing cannot be produced as an evidence in any court of law or legal dispute.
- When used for any purpose other than that for which it was prepared, the original length of the line shall be checked and re-issued with values as drawing of site any discrepancy shall be brought to the notice of client.





SCALE - 1 : NTS

Legend :-

Boundary line	
Road	
Building	
Electric Pole	
Nala	
Handpump	
Tubwell	
Paver block	
Temple	
TRM, GPS Point	
Kms stone	

Contour with Elevation

1000
900

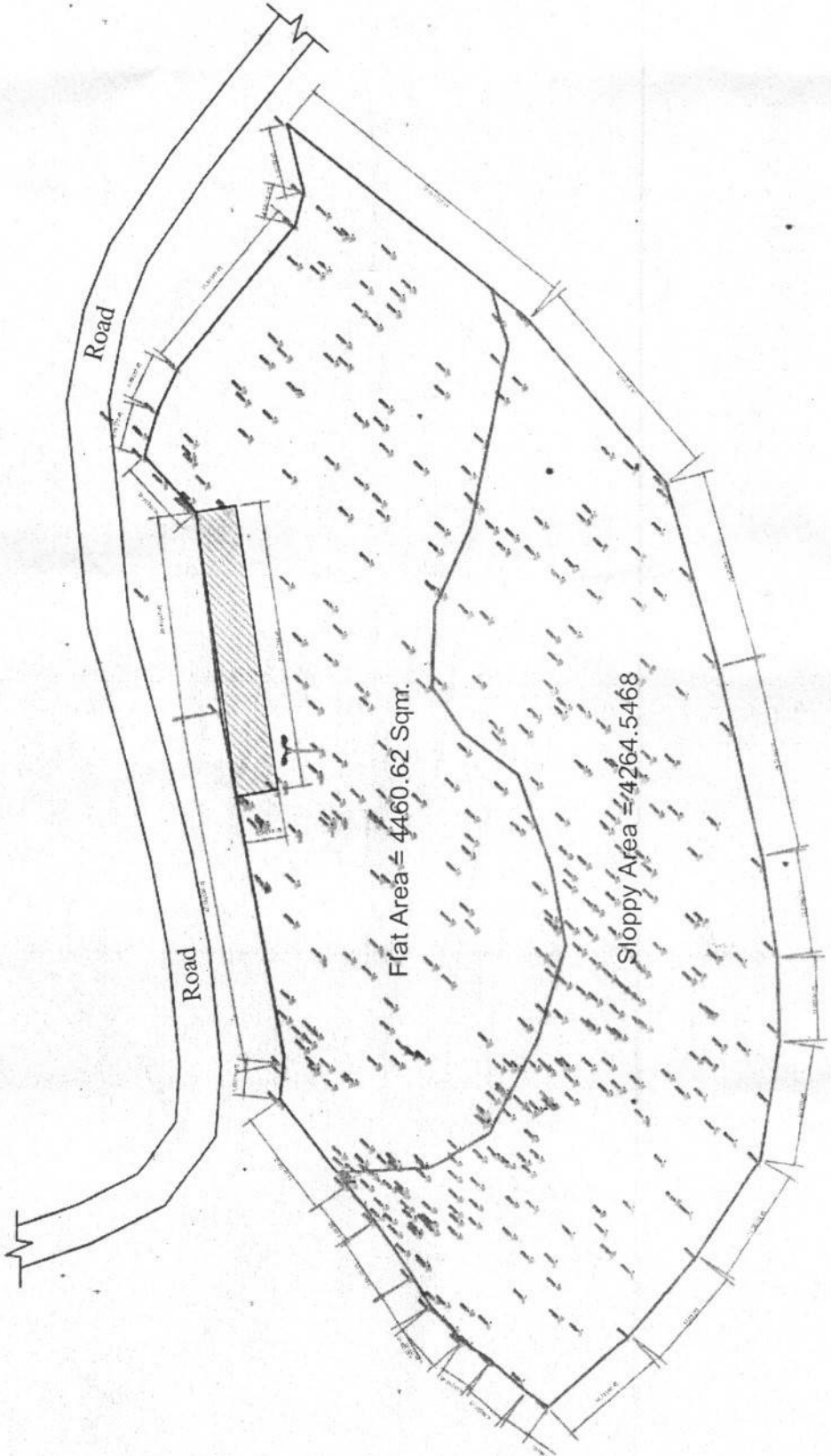
22

Area Statement

Description	Area In	
	Sqm	Hectare
TOTAL AREA		

DECLARATION

- The survey has been carried out with the machine Total Station Machine.
- All dimensions are in meter.
- The dimensions & identification of the points are physically identified on site by the person of the client (owner representing to owner).
- The points were taken by physical measurement unless we made notes while returning the drawing.
- Reduced hydro-weather are collapsed as per the ground condition on the survey point.
- This drawing cannot be used for any other purpose without the consent of the surveyor.
- This drawing cannot be published as it is not a legal document.
- Please read the drawing do not measure it.
- Original only represent the position of the particular place hence it is not across the original length & width.
- Terms & conditions apply.
- All dimensions shall be checked and re-visited with every set drawing at site any discrepancy shall be brought to the notice of surveyor.



Grid	Area	FRL	OGL	Diff.	Qty
GRID 1	5.4	500	498	2	10.8
GRID 2	20.46	500	498	2	40.92
GRID 3	65.13	499	496	3	195.39
GRID 4	100	500	494	6	600
GRID 5	66.05	501	494	7	462.35
GRID 6	4.23	502.5	494	8.5	35.955
GRID 7	9.56	502.5	492	10.5	100.38
GRID 8	32.74	503	491.5	11.5	376.51
GRID 9	81.47	502	491.5	10.5	855.435
GRID 10	100	499	491.5	7.5	750
GRID 11	100	498	490	8	800
GRID 12	100	498	492	6	600
GRID 13	97.66	498	492	6	585.96
GRID 14	83.84	498	491.5	6.5	544.96
GRID 15	68.47	498.5	491.5	7	479.29
GRID 16	82.63	498.5	492	6.5	537.095
GRID 17	92.08	498	492	6	552.48
GRID 18	73.53	497	491.5	5.5	404.415
GRID 19	64.91	497	490	7	454.37
GRID 20	39.58	497	490	7	277.06
GRID 21	9.69	483	481	2	19.38
GRID 22	75.05	490	480	10	750.5
GRID 23	100	494	479	15	1500
GRID 24	100	494	479	15	1500
GRID 25	100	494	479	15	1500
GRID 26	100	496	480	16	1600
GRID 27	100	496	480	16	1600
GRID 28	100	496	483	13	1300
GRID 29	100	497	483	14	1400
GRID 30	100	497	480	17	1700
GRID 31	100	497	479	18	1800
GRID 32	100	497	479	18	1800
GRID 33	100	500	476	24	2400
GRID 34	100	501	476	25	2500
GRID 35	64.44	500	477	23	1482.12
GRID 36	3.67	497	477	20	73.4
GRID 37	80.37	498	477	21	1687.77
GRID 38	100	497	476	21	2100
GRID 39	100	496	476	20	2000
GRID 40	100	496	476	20	2000
GRID 41	100	495	476	19	1900
GRID 42	100	493	475	18	1800
GRID 43	100	495	480	15	1500
GRID 44	100	494	479	15	1500
GRID 45	100	494	481	13	1300
GRID 46	100	494	481	13	1300

GRID 47	100	494	476	18	1800
GRID 48	100	493.5	480	13.5	1350
GRID 49	100	488.5	480	8.5	850
GRID 50	92.49	480.5	474	6.5	601.185
GRID 51	32.76	475	474	1	32.76
GRID 52	21.19	468	465	3	63.57
GRID 53	98.47	472	465	7	689.29
GRID 54	100	475	465	10	1000
GRID 55	100	485	476	9	900
GRID 56	100	490	476	14	1400
GRID 57	100	493	476	17	1700
GRID 58	100	493	477	16	1600
GRID 59	100	493	477	16	1600
GRID 60	100	492.5	482	10.5	1050
GRID 61	100	491	473	18	1800
GRID 62	100	485	473	12	1200
GRID 63	100	486	472	14	1400
GRID 64	100	490	471	19	1900
GRID 65	100	492	471	21	2100
GRID 66	90.17	491	470	21	1893.57
GRID 67	11.9	494	470	24	285.6
GRID 68	11.96	486	476	10	119.6
GRID 69	82.38	485	476	9	741.42
GRID 70	100	481	471	10	1000
GRID 71	100	477	471	6	600
GRID 72	100	477	471	6	600
GRID 73	100	480	470	10	1000
GRID 74	100	483	470	13	1300
GRID 75	100	485	476	9	900
GRID 76	100	487	476	11	1100
GRID 77	100	486	475	11	1100
GRID 78	100	482	475	7	700
GRID 79	100	479	471	8	800
GRID 80	100	472	472	0	0
GRID 81	99.03	469	466	3	297.09
GRID 82	32.28	466	466	0	0
GRID 83	34.14	466	465	1	34.14
GRID 84	95.99	468	465	3	287.97
GRID 85	100	472	465	7	700
GRID 86	100	477	468	9	900
GRID 87	100	478	465	13	1300
GRID 88	100	478	465	13	1300
GRID 89	100	477	466	11	1100
GRID 90	100	475	466	9	900
GRID 91	100	473	464	9	900
GRID 92	100	470	463	7	700
GRID 93	90.43	470	465	5	452.15

GRID 94	59.35	470	465	5	296.75
GRID 95	5.44	475	464	11	59.84
GRID 96	1.96	465	464	1	1.96
GRID 97	19.83	465	464	1	19.83
GRID 98	45.08	466	464	2	90.16
GRID 99	68.9	467	461	6	413.4
GRID 100	90.42	469	461	8	723.36
GRID 101	99.63	470	462	8	797.04
GRID 102	100	471	464	7	700
GRID 103	98.25	470	463	7	687.75
GRID 104	73.89	470	464	6	443.34
GRID 105	15.61	467	462	5	78.05
GRID 106	1.97	466	462	4	7.88
GRID 107	10.53	465.5	462	3.5	36.855
GRID 108	5.56	465	462	3	16.68
					97097.78

NOTE:-

Note to Nagar Nigam Regarding Quantity Confirmation & Project Initiation

We respectfully submit that as per the awarded scope of work, the contractual quantity for bio-mining is 26,000 MT, payable on a per metric ton basis.

However, during preliminary site observation, it has been noted that the total waste volume present at site appears substantially higher due to continuous fresh dumping activities. In order to ensure transparency, technical accuracy, and to avoid any future quantity-related discrepancies, we request the following:

Formal confirmation from Nagar Nigam that the approved and payable quantity under the present work-order is strictly limited to 26,000 MT.

Written authorization to proceed with bio-mining operations strictly within the awarded quantity.

Confirmation that any quantity beyond 26,000 MT, including fresh waste dumped after commencement of work, shall be treated as outside the present contractual scope and shall require separate administrative and financial approval.

Upon receipt of the above confirmation and authorization, we shall immediately mobilize and commence the work.